

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1118/98

DATE OF ORDER : 19-09-1998

Between :-

- | | |
|------------------------|----------------------------|
| 1. P.Veeranagaiah | 20. P.Venkata Ramana |
| 2. N.Samjeeva Reddy | 21. B.Venkata Ramana |
| 3. K.Narasimha Murthy | 22. K.Subboji Rao |
| 4. A.Raja Gopal Reddy | 23. F.Narasaiah |
| 5. D.Hanumantha Naidu | 24. S.Srinivasa Murthy |
| 6. C.Venkata Subbaiah | 25. Shaik Habibur Rahman |
| 7. V.Venkata Ravanaiah | 26. D.Viswanadham |
| 8. P.Sreenivasulu | 27. K.Jaya Rami Reddy |
| 9. K.Subramanyam | 28. D.Kesava Reddy |
| 10. KM Damodhar Babu | 29. A.Venkata Ramana Reddy |
| 11. K.Chinnappa | 30. S.Chandra Muni |
| 12. K.Subba rama Raju | 31. D.Ramanjaneya Reddy |
| 13. KV Bhaskara Reddy | 32. M.Obulesu |
| 14. N.Sankar Reddy | 33. S.Phyrose Basha |
| 15. S.Silar Saheb | 34. V.Pedda Reddenna |
| 16. S.Mahabub Basha | 35. D.Chinnaiah |
| 17. E.Bharyam | 36. C.Venkata Subbaiah |
| 18. B.Venkat Ramaiah | 37. A.Guravaiah |
| 19. C.Ramalakshmaiah | 38. V.Muralimohan Reddy |

.... Applicants

And

1. The Telecom District Manager, Cuddapah,
2. The Chief General Manager, Telecom, AF Circle, Hyderabad.
3. The Chairman, Telecom Commission, New Delhi.
4. The Director General, Telecommunications, New Delhi.

.... Respondents

Counsel for the Applicants : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri V.Vinod Kumar, CGSC

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER

4. O.A. 1118/96 accordingly allowed. No order as to costs.

A Copy of the order in OA 992/96 shall be placed on record of this O.A. and shall form part of this order.

CERTIFIED TO BE TRUE COPY

[Signature]
24/9/96

COURT OFFICER

Central Administrative Tribunal

HYDERABAD BENCH

HYDERABAD BENCH

O.A. 1118/96
19.9.96
3.10.96

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.86/96 in O.A.1118/96

DATE OF ORDER : 30-10-96.

Between :-

- | | |
|------------------------|---------------------------|
| 1. P.Veeranagaiah | 20.P.Venkata Ramana |
| 2. N.Sanjeeva Reddy | 21.B.Venkata Ramana |
| 3. K.Narasimha Murthy | 22.K.Subboji Rao |
| 4. A.Raja Gopal Reddy | 23.P.Narasaiah |
| 5. D.Hanumantha Naidu | 24.S.Srinivasa Murthy |
| 6. C.Venkatasubbaiah | 25.Shaik Habibur Rahman |
| 7. V.Venkata Ravanaiah | 26.D.Viswanadham |
| 8. V.Sreenivasulu | 27.K.Jaya Rami Reddy |
| 9. K.Subramanyam | 28.D.Kesava Rao |
| 10.M.Damodhar Babu | 29.A.Venkata Ramana Reddy |
| 11.K.Chinnappa | 30.S.Chandra Muni |
| 12.K.Subbarama Raju | 31.D.Ramanjeneya Reddy |
| 13.K.U.Bhaskara Reddy | 32.M.Obulesu |
| 14.N.Sankar Reddy | 33.S.Phyrose Basha |
| 15.S.Silar Saheb | 34.V.Pedda Reddenna |
| 16.S.Mahabub Basha | 35.B.Chinnaiah |
| 17.E.Bhasyam | 36.C.Venkata Subbaiah |
| 18.B.Venkat Ramaiah | 37.A.Guravaiah |
| 19.C.Ramalakshmaiah | 38.V.Muralimohan Reddy |

... Applicants

And

1. The Telecom District Manager, Guddapah.
2. The Chief General Manager, Telecom, AP Circle, Hyderabad.
3. The Chairman, Telecom Commission, New Delhi.
4. The Director General, Telecommunication, New Delhi.

... Respondents

-- -- --

Counsel for the Applicants : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri V.Vinod Kumar, CGSC

-- -- --

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

-- -- --

(Order per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

Shri K.Venkatashwar Rao for the applicants. Shri V.Vinod Kumar, standing counsel for the respondents. Admit. Notice waived. By consent taken up for final orders. The applicants had challenged the ^{OM} letter No.7-27/94/NCG dt.11.7.96 issued by the Department of Telecommunications and consequential relief in the O.A. which was filed on 18.9.96. By order dt.19-9-96 the O.A. was disposed of in terms of the order passed therein following the earlier order in OA Nos.992/96 with OA 1007/96. It now however transpires that prior to the date of order the impugned letter dt.11.7.96 was withdrawn by the government. In that sense the cause of action did not survive on the date on which the order in the OA was passed ^{but} the letter of withdrawal of the said letter was not brought to the notice of the Court. It may be mentioned that the letter bearing No.7-27/94/NCG of the Department of Telecommunications dt.9-9-96 is now annexed to the review application. The review applicants submit that in the circumstances they may be allowed to withdraw the original O.A. We think that the request is just and proper. Hence following order :-

The review application is allowed. The order dt.19-9-96 disposing the OA is hereby set aside and the OA is restored. No order as to costs.

(H.RAJENDRA PRASAD)
Member (A)

(M.G.CHAUDHARI)
Vice-Chairman

Dated : 30th October, 1996.

Dictated in Open Court.

av1/

Deputy Registrar (C) CC.

(17)

-3-

R.A.86/96
and O.A.1118/96.

To

1. The Telecom District Manager,
Cuddapah.
2. The Chief General Manager, Telecom,
A.P.Circle, Hyderabad.
3. The Chairman, Telecom Commission,
New Delhi.
4. The Director General, Telecommunication,
New Delhi.
5. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
6. One copy to Mr.V.Vinodkumar, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm.

~~O.A. Resolved~~
11/14/96
I COURT

TYPED BY
CHECKED BY
COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 30-10-1996

ORDER / JUDGMENT

~~M.A./R.A./C.A.~~ No. 86/96

in

O.A. No. 1118/96

T.A. No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

PC. Sec
O.A. Resolved
Sent to file to
Postmaster
Jha

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज / DESPATCH
- 9 DEC 1996
हैदराबाद न्यायपीठ
HYDERABAD BENCH